

01-280/96
Sunil Kr. Singh Applicant

1/24.1.1996 Shri N. K. Lal, Registrar

Nobody is present on behalf of the applicant.

The applicant is to remove the defect as pointed out in the scrutiny report by 19.2.1996.

(N. K. Lal)
Member (A)

2/19.2.96 Shri. M. L. Paswan, Registrar Incharge.

Nobody is present on behalf of the applicant. For removal of defects, fixing 27.3.96.

(M. L. Paswan)
Registrar I/C

3/27.3.1996 Sri M. L. Paswan, Registrar I/C

Nobody appears for the applicant. List this case on 23.4.1996 for removal of defects.

(M. L. Paswan)
Registrar I/C

4/23.4.1996 Shri. M. L. Paswan, Registrar Incharge.

Nobody is present on behalf of the applicant. List this case on 10.5.96 for removal of defects.

(M. L. Paswan)
Registrar I/C

5/10.5.96

Shri. M. L. Paswan, Registrar Incharge.

All defects removed. Let it be registered and placed before the Hon'ble Bench on 15.5.96 for hearing on admission.

PKL

(M. L. Paswan)
Registrar I/C

6/15.5.96
may be listed
on 10.5.96
as per order
of Hon'ble
Court. M. L. Paswan
S. L. K. S.
File A
19/9/96

Shri M. L. Paswan ... Registrar 9/1C
Since the Division Bench is not
available at present, in this case the
Court has decided to direct the
Court to constitute.

9/1C
Registrar 9/1C

7./ 20.9.96. Shri Tapan Kumar, the counsel for the applicant.

Heard. The contention of the applicant is that there were two vacancies in the office of the Accountant General, Bihar relating to Sportsmen who were playing Hocky. It is contended that after the ^{field} trial, two candidates were held to be eligible and were called for interview. It is further contended that after the interview only one candidate was selected and appointed but the applicant who was eligible was not selected and appointed. It is stated that the applicant being the eligible should also have been appointed against the second vacancy.

2. We find that the applicant has not made any written representation to the selecting authorities regarding his grievances. We are of the opinion that it will be proper for the applicant to file written representation before the authority concerned within a period of two weeks from today. In case such a representation is filed by him alongwith copy of this order and copy of the OA and its annexures, the respondent No. 4 , the Chairman of the Selection Committee shall dispose of the representation within a period of two months from the date on which said representation is received by him. This application is accordingly disposed of.

/CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-chairman